

-1-MVIC & W.D.

(6)

Mr. V R Ramachandran for applicant
 Mr. Mathew Nedumpara ACGSC for respondents

Heard. Admit

Respondents to file written
 reply within 5 weeks with a copy to the
 applicant, who may file rejoinder, if
 any, within 2 weeks thereafter. List
 before DR for completion of pleadings on

29.5.91List on 26.4.91 for

Consideration of I.R.

5/4/91phmSPM & AVH

26.4.91

(7)

Mr K Ramakumar for the applicant by proxy.

Mr MJ Nedumpara, ACGSC for the respondents by proxy.

The learned counsel for the applicant does not
 press for the interim relief. The case is already
 listed before DR for completion of pleadings on 29.5.91.

29/5
CNFfor 25/6
CNF

26.4.91

TWZ

None appears for the applicant. Respondents
 are represented through counsel. Time till 25.6.91
 granted to file reply, as prayed for.

29.5.91

TWZ

None appears for both sides. Time till 26.6.91
 granted to file reply, if any.

25.6.91

26/7
CNFR

DR

None appears for the applicant. Respondents seek time to file reply. Time granted till 4-9-91.

26-7-91

4/9
enr

VPK

None appears for ~~the applicant~~ both sides. Reply has not been filed. Time till 3.10.91 granted to file reply, as a last chance.

4.9.91

3/10
enr

RC

None for applicant.

Counsel for respondents prays for 3 weeks time to file counter affidavit. Time prayed for is granted. No further adjournment will be given for filing counter affidavit. Call on 8.11.91.

3.10.91

8/11

Counter affidavit
on 6/11/91

RC

None present.

Counter has been filed. Rejoinder may be filed within 2 weeks. Call on 29.11.91.

8.11.91

29/11
rejo. not filed

RC

None appears for both sides. Rejoinder has not been filed so far, despite sufficient time given for the same. List before the Bench for final hearing on 16.1.91.

29.11.91

16.1.92
(12)

SPM 3 AVIT

Mr. Ramachandran Nair
None for respondents

The learned Counsel for the applicant seeks 2 weeks time to file rejoinder. List for final hearing on

20.1.92

(2nd Smt)
16.1.92

OTR 504191

SDM WD

(18)

Mr. V. R. Naik

Ms. Dhanya Lakshmi for GSC

As similar cases have been listed
for 24.2.92, list this case also for final
hearing on that date.

D. S. J.

20/2/92

27.2.92

SPM&AVH

(24/5)

Mr. Rajendra Nair/Ramakumar & proxy
SCSC through proxy & Ajith Narayana, ACCC.

Heard. M.P. allowed. Counter affidavit mentioned
therein will be relevant for this case also. Heard in part.
List for further hearing on 28.2.92(AV).

R. S.
27.2.92

28.2.92 (Counsel as mentioned above)

We have heard the arguments of the learned counsel
for both the parties. In the interest of justice and considering
that a vital question in all those cases are involved we have admitted
all the applications and condone the delay if there has been in
any one of them. In certain cases we are told that representations
are not been filed. Considering that the issues involved are identical
we did not delay the matters in the application by going through
the formality of requiring applicants to file a representation especially
when identical applications are pending before us.

Accordingly the objection regarding non submission
of representation is also overruled.

JUDGMENT on 31.3.92.

R. S.

23.3.92

21.4.92

SPM + AVH

Orders pronounced in open court.

R. S.
21.4.92